

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

(B)

Q.A. NO.: 340/87

199

T.A. NO:

DATE OF DECISION 16.7.1992

SHRI KRISHNA R. SHASTRI

Petitioner

None

Advocate for the Petitioners

Versus

The Branch Manager, Film Respondent
Division, Nagpur.

Shri R. Darda, adv. for Shri Advocate for the Respondent(s)
M. I. Sethna, Counsel.

CORAM:

The Hon'ble Mr. JUSTICE S.K.DHAON, Vice-Chairman

The Hon'ble Mr. USHA SAVARA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ND

mbm*

guy
(S.K.DHAON)
Vice-Chairman

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH
CAMP AT NAGPUR

16/8

TR.A. NO.340/87

SHRI KRISHNA R. SHASTRI

... Applicant

V/s

The Branch Manager,
Film Division,
Nagpur.

... Respondent.

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman

HON'BLE Ms. USHA SAVARA, MEMBER (A)

Appearance :

None for the applicant

Mr.Ramesh Darda, Adv. for
Shri M.I.Sethna, Counsel for
the Respondents.

ORAL JUDGEMENT

16th JUL 1992

(PER : JUSTICE S.K.DHAON, V/c)

This application has been called out. Neither
the applicant nor his Counsel are present. We, therefore,
dismiss this application in default of appearance.

Usha Savara
MEMBER (A)

S.K.D
(S.K.DHAON)
Vice-Chairman

srl